

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. IA 2558/2024 IA 3077/2024 IA 3042/2024 in C.P. (IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

**NAME OF THE PARTIES:- IA 2558/2024 Vinita Chaurasia**  
**V/s**  
**Vijaykumar V Iyer**  
**IA 3077/2024 Kamal Kishore Chaurasia**  
**V/s**  
**Vijaykumar V. Iyer**  
**IA 3042/2024 Kamal Kishore Chaurasia**  
**V/s**  
**Vijaykumar V. Iyer**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Future Retail Limited**

**Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 2558/2024, IA 3077/2024, IA 3042/2024: -**

**Present:** - Adv. Ms. Mansi Gupta a/w Ms. Unnati Jhunjunwala for the Applicant/Petitioner in I.A.2558 of 2024, IA No. 3077 of 2024 and I.A. No. 3042 of 2024 is present through VC. Adv. Rishabh Jaisani a/w Ritwik appeared for the Respondent. List this matter on **20.08.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*NAVNATH*

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**